

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 87/2022**

IN THE MATTER OF:

Mohaque Mehra

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENTS

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Date: 08.02.2024

Filed By



**Darpan KM
Standing Counsel
State of Karnataka**

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 87/2022

IN THE MATTER OF:

Mohaque Mehra

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENTS

ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO. 2

MOST RESPECTFULLY SHOWETH:

1. The instant Original Application has been filed pertaining to non-forest activity and encroachment upon forest land at Survey No. 128 of Abbana Village, Hassan District, Karnataka.
2. It is submitted that in compliance of orders dated 08.09.2023, 31.10.2023 and 05.02.2024 passed by this Hon'ble Tribunal, a cost of Rs. 20,000/- has been paid by the Respondent State. As directed by this Hon'ble Tribunal, a cost of Rs. 10,000/- has been paid in favour of the Karnataka State Pollution Control Board as well as the Applicant.
3. True Copy of proof of payment in favour of the KSPCB as well as the Applicant is annexed herewith as **Annexure 1 (Colly)**.
4. As far as encroachment upon the forest land and the action taken to remove the same is concerned, it is pertinent to note the following

dates and events that transpired, which are mentioned chronologically as follows:

Date	Event
<p>1992-93 to 1995-96</p>	<p>The Land bearing the Survey number 128 of the Abbana village of Kenchamma Hoskote Hobli of Alur Taluk was a Gomal Land (govt. and reserved for animal grazing) as per the original RTC and Akarbandh of the year 1992-93. The extent of the said land was 67 Acre 12 Gunta, recorded in the name of Karnataka Forest Department. The remaining 3 Acre 20 Guntas were granted towards the Ahsraya Yojana scheme during 1992-93 by the District Administration of Hassan District.</p> <p>The allotment of the said 3 Acre 20 Guntas was subsequently cancelled by the District Magistrate , Hassan District, vide the order Number L.N.D(3) 328/93-94 dated 15.04.1994. After the cancellation of allotment, the Karnataka Forest Department has planted trees of multiple varieties over the same. Thus, the Karnataka Forest Department is in possession over the whole extent of 70 Acre 32 Gunta Land in Survey number 128 of the Abbana village of Kenchamma Hoskote Hobli of Alur Taluk.</p>
<p>03.09.2022</p>	<p>The Range Forest Officer, Alur Range, Alur requested the Tahasildar, Alur and Assistant Director of Land Records, Alur Taluk to conduct a detailed survey and provide Demarcated map of the Survey number 128 of</p>

	the Abbana village of Kenchamma Hoskote Hobli of Alur Taluk.
12.07.2023	A Joint survey was initiated by the Assistant Director of Land Records (ADLR) Alur Taluk.
18.07.2023	The Deputy Conservator of Forests, Hassan Division, Hassan requested the Deputy Commissioner, Hassan, the Tahasildar, Alur and Assistant Director of Land Records, Alur Taluk to provide Demarcated map of the Survey number 128 of the Abbana village of Kenchamma Hoskote Hobli of Alur Taluk
04.08.2023	Joint survey by the Taluk Surveyor, Alur Taluk and Deputy Range Forest Officer cum Surveyor of Kenchamma Hoskote Section of Alur Territorial Range was completed.
25.10.2023	The Deputy Director of Land Records(DDLR) Hassan provided a demarcated map of the Survey number 128 of the Abbana village of Kenchamma Hoskote Hobli of Alur Taluk. As per the findings of the joint survey of Taluk surveyor, Alur Taluk and Deputy Range Forest Officer cum Surveyor of Kenchamma Hoskote section of Alur Territorial Range, 09 Acres 34 Guntas of Forest Land has been occupied in an unlawful manner by some encroachers.
23.11.2023	The Range Forest officer, Alur Range, Alur has registered Forest Offence cases against unauthorized occupants of the Forest land in Survey number 128 of the Abbana village as per the provisions of the Karnataka Forest Act, 1963.
02.01.2024	The Assistant Conservator of Forest, and Technical Assistant to the Deputy Conservator of Forests,

	<p>Hassan Division have initiated proceedings under Section 64A of the Karnataka Forest Act 1963, to evict the illegal occupants from the Forest Land. Notices have been served to the persons to appear in the encroachment eviction case. After the completion of the said proceedings, illegal occupants will be evicted in accordance with law.</p>
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5. It is hence submitted that action has been initiated to evict the persons who are in unauthorized occupation of the said forest land. True Copy of eviction notices sent to persons encroaching upon/occupying forest land at Survey No. 128 of Abbana Village, Hassan is annexed herewith as **Annexure 2 (Colly)**.
6. It is hence being submitted that requisite action is being taken as per law to remove encroachments. In view of the same, it is requested that the instant application may be dismissed.

[Handwritten Signature]
8/2/24

Asst. Conservator of Forest
& TA to DCF
Hassan Division, Hassan

Respondent No. 2

Date: 08.02.2024

Filed By

[Handwritten Signature]
Asst

Darpan KM
Standing Counsel
State of Karnataka

309841

6133



BALLUPET, BALLUPET - 573214

RTGS/NEFT IFSC BARBOVJPET

जारी किए जाने की तारीख से तीन महीने तक वैध VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

डिमांड DEMAND 07022024
ड्राफ्ट DRAFT * D D M M Y Y Y Y

MUTECH SECURITY PRINTERS GTS 2010

मौजूबाने पर MEMBER SECRETARY KSPCB BANGALORE*****

या उनके आदेश पर

On Demand Pay *****

Or Order

रुपये Ten Thousand only***

Rupees

अदा करें

₹ *****10,000.00

मूल्य प्राप्त हुआ / FOR VALUE RECEIVED

***** Not Over INR. 10,000.00 *****

Purchaser Name: ADLR ALUR

SERVICE BR
अदाकर्ता शाखा / Drawee Branch
BANGALORE

कृते बैंक ऑफ बड़ौदा
For Bank of Baroda

DD. SINGLY
संयुक्त प्रबंधक / Joint Manager
SIGNER'S NAME
ह.स.न. / S.S. NO.
GUIDELINES

158814
शाखा प्रबंधक / Branch Manager
ह.स.न. / S.S. NO. ()
Please sign above

DD/2019/NB
(DD Alpha prefix)

अल्फा कूट ALPHA CODE
V J B P E T

(SERBAN)

704734 5730121021

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दह TT
एला OL
दला TL



F.No. 405

COMMON DEPOSIT SLIP

Date: 7/02/24

Deposited in Branch Ballupete

My account is with _____ Branch

FULL NAME MOHANUJE DEEPAK MEHRA

Account No.

54028100000232

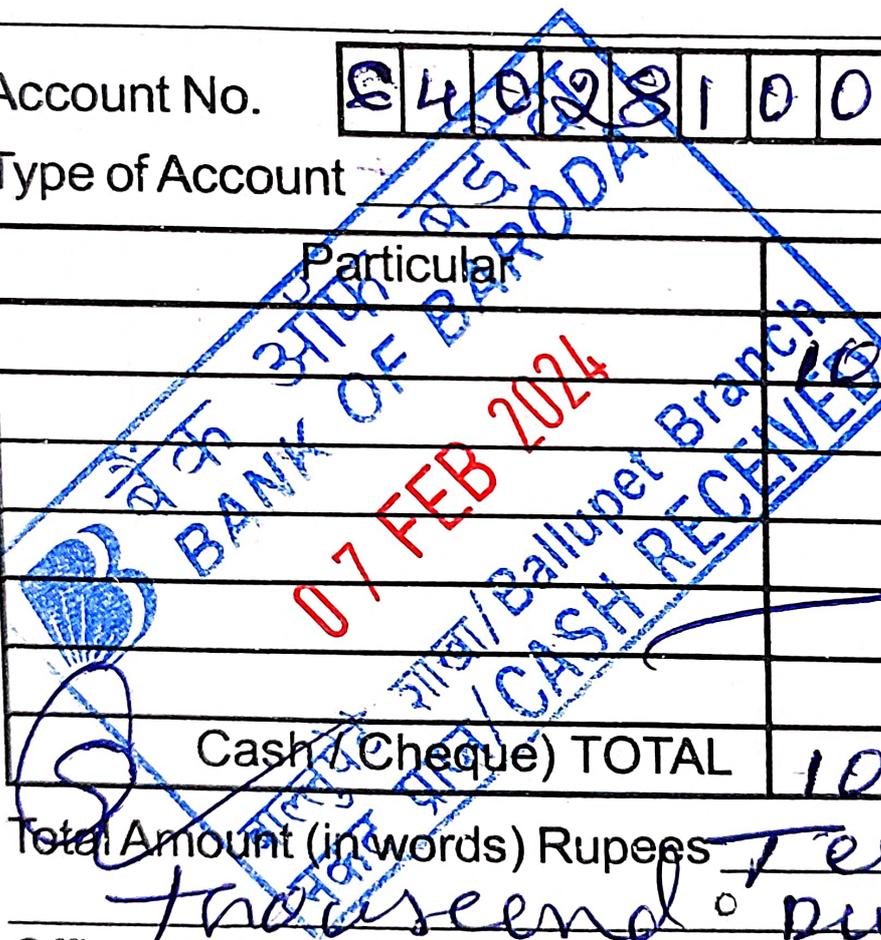
Type of Account

Particular	₹	Ps.
	10.000	
Cash / Cheque) TOTAL	10.000	

Total Amount (in words) Rupees Ten thousand Rupees

Officer / Chashier / Teller :

[CHEQUES(S) SUBJECTS TO REALISATION]



Annexure 2 (Colly)

In the court of Authorised officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division.

**No.ACF/HSN/FE/AI/N/FOC NO-16/2023-24 Dated 25-01-2024
Notice**

In Accordance with section 69(6) and 11 of Karnataka Forest Manual Form 22 Section 64-A of the Karnataka Forest Act, 1963 and section 160 of the Indian penal code 1973.

Subject : Inquiry regarding illegal occupation of the Forest Land

Range Forest Officer, Alur Range, Alur has booked Forest offence case(FOC) in violation of the provisions of the Karnataka Forest Act relating to the illegal occupation of the Forest Land over an extent 0.20Acres/Guntas in the Survey numbe 128 of Abbana village of K Hoskote Hobli of Alur Taluk Hassan district vide the FOC Number 16/2023-24 dated 23/11/2023 , Range Forest Officer, Alur Range, Alur has submitted the inquiry report after thorough investigation in the matter related to the FOC Number 16/2023-24 dated 23/11/2023.

Accordingly Inquiry under the Section 64-A of the Karnataka Forest Act, 1963 in the court of Authorized officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division has been scheduled on 21.02.2024 at 11.00 AM. You are instructed to attend the referred inquiry with the following Documents.

1. Application to Government seeking grant of Land.
2. Grant order/Office memorandum relating to the grant of the land in the question/Contention.
3. Proceedings of the Sanction Committee/Officer.
4. Saguvali Cheeti issued by the Government .
5. Challan relating to submission of the evaluation of the referred land to the Government.
6. Authorised copy of the Saguvali chetti Register.
7. Mutation copy based on the Land grant and Saguvali Cheeti.
8. Government Document corroborating the claim that you are the authorized owner of the referred land .
9. Encumbrance certificate if the referred land is not granted to you in the first

Instance.



10. You are instructed to carry valid Identity proof /Aadhar card during the Inquiry process

In Case if you do not attend the Inquiry on the scheduled date, it will be assumed that you have nothing to say and Final verdict will be delivered in your Absence.



Asst. Conservator of Forests
& T.A. to D.C.F.
Hassan Division, Hassan
Assistant Conservator of Forests
and Technical Assistant to
Deputy Conservator of Forests,
Hassan Division, Hassan.

To,
Smt/Sri
Vishwanath S/o Eregowda,
Abbana Village, K.Hosakote Hobli,
Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.

In the court of Authorised officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division.

**No.ACF/HSN/FE/AI/N/FOC NO-17/2023-24 Dated 25-01-2024
Notice**

In Accordance with section 69(6) and 11 of Karnataka Forest Manual Form 22 Section 64-A of the Karnataka Forest Act, 1963 and section 160 of the Indian penal code 1973.

Subject : Inquiry regarding illegal occupation of the Forest Land

Range Forest Officer, Alur Range, Alur has booked Forest offence case(FOC) in violation of the provisions of the Karnataka Forest Act relating to the illegal occupation of the Forest Land over an extent 0.03Acres/Gunts in the Survey number 128 of Abbana village of K Hoskote Hobli of Alur Taluk Hassan district vide the FOC Number 17/2023-24 dated 23/11/2023 , Range Forest Officer, Alur Range, Alur has submitted the inquiry report after thorough investigation in the matter related to the FOC Number 17/2023-24 dated 23/11/2023.

Accordingly Inquiry under the Section 64-A of the Karnataka Forest Act, 1963 in the court of Authorized officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division has been scheduled on 21.02.2024 at 11.00 AM. You are instructed to attend the referred inquiry with the following Documents.

1. Application to Government seeking grant of Land.
2. Grant order/Office memorandum relating to the grant of the land in the question/Contention.
3. Proceedings of the Sanction Committee/Officer.
4. Saguvali Cheeti issued by the Government.
5. Challan relating to submission of the evaluation of the referred land to the Government.
6. Authorized copy of the Saguvali chetti Register.
7. Mutation copy based on the Land grant and Saguvali Cheeti.
8. Government Document corroborating the claim that you are the authorized owner of the referred land .
9. Encumbrance certificate if the referred land is not granted to you in the first



10. You are instructed to carry valid Identity proof /Aadhar card during the Inquiry process

In Case if you do not attend the Inquiry on the scheduled date, it will be assumed that you have nothing to say and Final verdict will be delivered in your Absence.


Asst. Conservator of Forest
Assistant Conservator of Forests
and Technical Assistant to
Deputy Conservator of Forests,
Hassan Division, Hassan.

To,
Smt/Sri
Sharada W/o Late Shivappa,
Abbana Village, K.Hosakote Hobli,
Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.

In the court of Authorised officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division.

No.ACF/HSN/FE/AI/N/FOC NO-18/2023-24 Dated 25-01-2024
Notice

In Accordance with section 69(6) and 11 of Karnataka Forest Manual Form 22 Section 64-A of the Karnataka Forest Act, 1963 and section 160 of the Indian penal code 1973.

Subject : Inquiry regarding illegal occupation of the Forest Land

Range Forest Officer, Alur Range, Alur has booked Forest offence case(FOC) in violation of the provisions of the Karnataka Forest Act relating to the illegal occupation of the Forest Land over an extent 0.16Acres/Gunts in the Survey number 128 of Abbana village of K Hoskote Hobli of Alur Taluk Hassan district vide the FOC Number 18/2023-24 dated 23/11/2023 , Range Forest Officer, Alur Range, Alur has submitted the inquiry report after thorough investigation in the matter related to the FOC Number 18/2023-24 dated 23/11/2023.

Accordingly Inquiry under the Section 64-A of the Karnataka Forest Act, 1963 in the court of Authorized officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division has been scheduled on 21.02.2024 at 11.00 AM. You are instructed to attend the referred inquiry with the following Documents.

1. Application to Government seeking grant of Land.
2. Grant order/Office memorandum relating to the grant of the land in the question/Contention.
3. Proceedings of the Sanction Committee/Officer.
4. Saguvali Cheeti issued by the Government.
5. Challan relating to submission of the evaluation of the referred land to the Government.
6. Authorized copy of the Saguvali chetti Register.
7. Mutation copy based on the Land grant and Saguvali Cheeti.
8. Government Document corroborating the claim that you are the authorized owner of the referred land .
9. Encumbrance certificate if the referred land is not granted to you in the first instance.



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Asst. Conservator of Forests
& TA to DCF
Hassan Division, Hassan
Assistant Conservator of Forests
and Technical Assistant to
Deputy Conservator of Forests,
Hassan Division, Hassan.

To,
Smt/Sri
Lingaraju S/o Chandregowda,
Abbana Village, K.Hosakote Hobli,
Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.

In the court of Authorised officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division.

**No.ACF/HSN/FE/AI/N/FOC NO-19/2023-24 Dated 25-01-2024
Notice**

In Accordance with section 69(6) and 11 of Karnataka Forest Manual Form 22 Section 64-A of the Karnataka Forest Act, 1963 and section 160 of the Indian penal code 1973.

Subject : Inquiry regarding illegal occupation of the Forest Land

Range Forest Officer, Alur Range, Alur has booked Forest offence case(FOC) in violation of the provisions of the Karnataka Forest Act relating to the illegal occupation of the Forest Land over an extent 0.35Acres/Gunts in the Survey number 128 of Abbana village of K Hoskote Hobli of Alur Taluk Hassan district vide the FOC Number 19/2023-24 dated 23/11/2023 , Range Forest Officer, Alur Range, Alur has submitted the inquiry report after thorough investigation in the matter related to the FOC Number 19/2023-24 dated 23/11/2023.

Accordingly Inquiry under the Section 64-A of the Karnataka Forest Act, 1963 in the court of Authorized officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division has been scheduled on 21.02.2024 at 11.00 AM. You are instructed to attend the referred inquiry with the following Documents.

1. Application to Government seeking grant of Land.
2. Grant order/Office memorandum relating to the grant of the land in the question/Contention.
3. Proceedings of the Sanction Committee/Officer.
4. Saguvali Cheeti issued by the Government.
5. Challan relating to submission of the evaluation of the referred land to the Government.
6. Authorized copy of the Saguvali chetti Register.
7. Mutation copy based on the Land grant and Saguvali Cheeti.
8. Government Document corroborating the claim that you are the authorized owner of the referred land .
9. Encumbrance certificate if the referred land is not granted to you in the first instance



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Asst. Conservator of Forests
Assistant Conservator of Forests
and Technical Assistant to
Deputy Conservator of Forests,
Hassan Division, Hassan.

To,
Srimathi/Sri
Leelavathi W/o Sangappagowda,
Abbana Kopalu Village, K.Hosakote Hobli,
Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.

**In the court of Authorised officer and Assistant Conservator of
Forests Hassan Sub Division Hassan Division.**

**No.ACF/HSN/FE/AI/N/FOC NO-20/2023-24 Dated 25-01-2024
Notice**

**In Accordance with section 69(6) and 11 of Karnataka Forest Manual
Form 22 Section 64-A of the Karnataka Forest Act, 1963 and section 160 of the
Indian penal code 1973.**

Subject : Inquiry regarding illegal occupation of the Forest Land

Range Forest Officer, Alur Range, Alur has booked Forest offence case(FOC) in violation of the provisions of the Karnataka Forest Act relating to the illegal occupation of the Forest Land over an extent 0.09Acres/Gunts in the Survey number 128 of Abbana village of K Hoskote Hobli of Alur Taluk Hassan district vide the FOC Number 20/2023-24 dated 23/11/2023 , Range Forest Officer, Alur Range, Alur has submitted the inquiry report after thorough investigation in the matter related to the FOC Number 20/2023-24 dated 23/11/2023.

Accordingly Inquiry under the Section 64-A of the Karnataka Forest Act, 1963 in the court of Authorized officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division has been scheduled on 21.02.2024 at 11.00 AM. You are instructed to attend the referred inquiry with the following Documents.

1. Application to Government seeking grant of Land.
2. Grant order/Office memorandum relating to the grant of the land in the question/Contention.
3. Proceedings of the Sanction Committee/Officer.
4. Saguvali Cheeti issued by the Government.
5. Challan relating to submission of the evaluation of the referred land to the Government.
6. Authorized copy of the Saguvali chetti Register.
7. Mutation copy based on the Land grant and Saguvali Cheeti.
8. Government Document corroborating the claim that you are the authorized owner of the referred land .
9. Encumbrance certificate if the referred land is not granted to you in the first instance.



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Asst. Conservator of Forest
Assistant Conservator of Forests
and Technical Assistant to
Deputy Conservator of Forests,
Hassan Division, Hassan.

To,
Srimathi/Sri
Suvarana W/o Girish,
Abbana Kopalu Village, K.Hosakote Hobli,
Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.

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Assistant Conservator of Forests
and Technical Assistant to
Deputy Conservator of Forests,
Hassan Division, Hassan.

To,
Srimathi/Sri
Suvarana W/o Girish,
Abbana Kopalu Village, K.Hosakote Hobli,
Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.

**In the court of Authorised officer and Assistant Conservator of
Forests Hassan Sub Division Hassan Division.**

**No.ACF/HSN/FE/AI/N/FOC NO-21/2023-24 Dated 25-01-2024
Notice**

**In Accordance with section 69(6) and 11 of Karnataka Forest Manual
Form 22 Section 64-A of the Karnataka Forest Act, 1963 and section 160 of the
Indian penal code 1973.**

Subject : Inquiry regarding illegal occupation of the Forest Land

Range Forest Officer, Alur Range, Alur has booked Forest offence case(FOC) in violation of the provisions of the Karnataka Forest Act relating to the illegal occupation of the Forest Land over an extent 0.09Acres/Gunts in the Survey number 128 of Abbana village of K Hoskote Hobli of Alur Taluk Hassan district vide the FOC Number 21/2023-24 dated 23/11/2023 , Range Forest Officer, Alur Range, Alur has submitted the inquiry report after thorough investigation in the matter related to the FOC Number 21/2023-24 dated 23/11/2023.

Accordingly Inquiry under the Section 64-A of the Karnataka Forest Act, 1963 in the court of Authorized officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division has been scheduled on 21.02.2024 at 11.00 AM. You are instructed to attend the referred inquiry with the following Documents.

1. Application to Government seeking grant of Land.
2. Grant order/Office memorandum relating to the grant of the land in the question/Contention.
3. Proceedings of the Sanction Committee/Officer.
4. Saguvali Cheeti issued by the Government.
5. Challan relating to submission of the evaluation of the referred land to the Government.
6. Authorized copy of the Saguvali chetti Register.
7. Mutation copy based on the Land grant and Saguvali Cheeti.
8. Government Document corroborating the claim that you are the authorized owner of the referred land .
9. Encumbrance certificate if the referred land is not granted to you in the first

Instance.



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Asst. Conservator of Forests
Assistant Conservator of Forests
and Technical Assistant to
Deputy Conservator of Forests,
Hassan Division, Hassan.

To,
Smt/Sri
Mohankumar S/o Chandregowda,
Abbana Kopal Village, K.Hosakote Hobli,
Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.

In the court of Authorised officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division.

No.ACF/HSN/FE/AI/N/FOC NO-22/2023-24 Dated 25-01-2024
Notice

In Accordance with section 69(6) and 11 of Karnataka Forest Manual Form 22 Section 64-A of the Karnataka Forest Act, 1963 and section 160 of the Indian penal code 1973.

Subject : Inquiry regarding illegal occupation of the Forest Land

Range Forest Officer, Alur Range, Alur has booked Forest offence case(FOC) in violation of the provisions of the Karnataka Forest Act relating to the illegal occupation of the Forest Land over an extent 0.15Acres/Gunts in the Survey number 128 of Abbana village of K Hoskote Hobli of Alur Taluk Hassan district vide the FOC Number 22/2023-24 dated 23/11/2023 , Range Forest Officer, Alur Range, Alur has submitted the inquiry report after thorough investigation in the matter related to the FOC Number 22/2023-24 dated 23/11/2023.

Accordingly Inquiry under the Section 64-A of the Karnataka Forest Act, 1963 in the court of Authorized officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division has been scheduled on 21.02.2024 at 11.00 AM. You are instructed to attend the referred inquiry with the following Documents.

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Asst. Conservator of Forest
Assistant Conservator of Forests
and Technical Assistant to
Deputy Conservator of Forests,
Hassan Division, Hassan.

To,
Smt/Sri
Shivashankara S/o Mallegowda,
Abbana Kopalu Village, K.Hosakote Hobli,
Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.

In the court of Authorised officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division.

**No.ACF/HSN/FE/AI/N/FOC NO-23/2023-24 Dated 25-01-2024
Notice**

In Accordance with section 69(6) and 11 of Karnataka Forest Manual Form 22 Section 64-A of the Karnataka Forest Act, 1963 and section 160 of the Indian penal code 1973.

Subject : Inquiry regarding illegal occupation of the Forest Land

Range Forest Officer, Alur Range, Alur has booked Forest offence case(FOC) in violation of the provisions of the Karnataka Forest Act relating to the illegal occupation of the Forest Land over an extent 0.12Acres/Gunts in the Survey number 128 of Abbana village of K Hoskote Hobli of Alur Taluk Hassan district vide the FOC Number 23/2023-24 dated 23/11/2023 , Range Forest Officer, Alur Range, Alur has submitted the inquiry report after thorough investigation in the matter related to the FOC Number 23/2023-24 dated 23/11/2023.

Accordingly Inquiry under the Section 64-A of the Karnataka Forest Act, 1963 in the court of Authorized officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division has been scheduled on 21.02.2024 at 11.00 AM. You are instructed to attend the referred inquiry with the following Documents.

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Asst. Conservator of Forests
& TA & DCP
Assistant Conservator of Forests
and Technical Assistant to
Deputy Conservator of Forests,
Hassan Division, Hassan.

To,
Smt/Sri
Chamesh S/o Chandregowda,
Abbana Kopalu Village, K.Hosakote Hobli,
Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.

In the court of Authorised officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division.

No.ACF/HSN/FE/AI/N/FOC NO-24/2023-24 Dated 25-01-2024
Notice

In Accordance with section 69(6) and 11 of Karnataka Forest Manual Form 22 Section 64-A of the Karnataka Forest Act, 1963 and section 160 of the Indian penal code 1973.

Subject : Inquiry regarding illegal occupation of the Forest Land

Range Forest Officer, Alur Range, Alur has booked Forest offence case(FOC) in violation of the provisions of the Karnataka Forest Act relating to the illegal occupation of the Forest Land over an extent 0.14Acres/Gunts in the Survey number 128 of Abbana village of K Hoskote Hobli of Alur Taluk Hassan district vide the FOC Number 24/2023-24 dated 23/11/2023 , Range Forest Officer, Alur Range, Alur has submitted the inquiry report after thorough investigation in the matter related to the FOC Number 24/2023-24 dated 23/11/2023.

Accordingly Inquiry under the Section 64-A of the Karnataka Forest Act, 1963 in the court of Authorized officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division has been scheduled on 21.02.2024 at 11.00 AM. You are instructed to attend the referred inquiry with the following Documents.

1. Application to Government seeking grant of Land.
2. Grant order/Office memorandum relating to the grant of the land in the question/Contention.
3. Proceedings of the Sanction Committee/Officer.
4. Saguvali Cheeti issued by the Government.
5. Challan relating to submission of the evaluation of the referred land to the Government.
6. Authorized copy of the Saguvali chetti Register.
7. Mutation copy based on the Land grant and Saguvali Cheeti.
8. Government Document corroborating the claim that you are the authorized owner of the referred land .
9. Encumbrance certificate if the referred land is not granted to you in the first

instance.



10. You are instructed to carry valid Identity proof /Aadhar card during the Inquiry process

In Case if you do not attend the Inquiry on the scheduled date, it will be assumed that you have nothing to say and Final verdict will be delivered in your Absence.


Asst. Conservator of Forests
Assistant Conservator of Forests
and Technical Assistant to
Deputy Conservator of Forests,
Hassan Division, Hassan.

To,
Smt/Sri
Gurappa S/o Sangappagowda,
Abbana Kopal Village, K.Hosakote Hobli,
Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.

**In the court of Authorised officer and Assistant Conservator of
Forests Hassan Sub Division Hassan Division.**

**No.ACF/HSN/FE/AI/N/FOC NO-25/2023-24 Dated 25-01-2024
Notice**

**In Accordance with section 69(6) and 11 of Karnataka Forest Manual
Form 22 Section 64-A of the Karnataka Forest Act, 1963 and section 160 of the
Indian penal code 1973.**

Subject : Inquiry regarding illegal occupation of the Forest Land

Range Forest Officer, Alur Range, Alur has booked Forest offence case(FOC) in violation of the provisions of the Karnataka Forest Act relating to the illegal occupation of the Forest Land over an extent 1.05Acres/Gunts in the Survey number 128 of Abbana village of K Hoskote Hobli of Alur Taluk Hassan district vide the FOC Number 25/2023-24 dated 23/11/2023 , Range Forest Officer, Alur Range, Alur has submitted the inquiry report after thorough investigation in the matter related to the FOC Number 25/2023-24 dated 23/11/2023.

Accordingly Inquiry under the Section 64-A of the Karnataka Forest Act, 1963 in the court of Authorized officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division has been scheduled on 21.02.2024 at 11.00 AM. You are instructed to attend the referred inquiry with the following Documents.

1. Application to Government seeking grant of Land.
2. Grant order/Office memorandum relating to the grant of the land in the question/Contention.
3. Proceedings of the Sanction Committee/Officer.
4. Saguvali Cheeti issued by the Government.
5. Challan relating to submission of the evaluation of the referred land to the Government.
6. Authorized copy of the Saguvali chetti Register.
7. Mutation copy based on the Land grant and Saguvali Cheeti.
8. Government Document corroborating the claim that you are the authorized owner of the referred land .
9. Encumbrance certificate if the referred land is not granted to you in the first instance.



10. You are instructed to carry valid Identity proof /Aadhar card during the Inquiry process

In Case if you do not attend the Inquiry on the scheduled date, it will be assumed that you have nothing to say and Final verdict will be delivered in your Absence.


Asst. Conservator of Forests
& T.A. to DCF
Hassan Division, Hassan.
Deputy Conservator of Forests,
Hassan Division, Hassan.

To,
Smt/Sri
Chandrashetty S/o Rajashetty, &
Somashekara S/o Rajashetty.
Abbana Kopalu Village, K.Hosakote Hobli,
Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.

**In the court of Authorised officer and Assistant Conservator of
Forests Hassan Sub Division Hassan Division.**

**No.ACF/HSN/FE/AI/N/FOC NO-26/2023-24 Dated 25-01-2024
Notice**

**In Accordance with section 69(6) and 11 of Karnataka Forest Manual
Form 22 Section 64-A of the Karnataka Forest Act, 1963 and section 160 of the
Indian penal code 1973.**

Subject : Inquiry regarding illegal occupation of the Forest Land

Range Forest Officer, Alur Range, Alur has booked Forest offence case(FOC) in violation of the provisions of the Karnataka Forest Act relating to the illegal occupation of the Forest Land over an extent 3.11Acres/Gunts in the Survey number 128 of Abbana village of K Hoskote Hobli of Alur Taluk Hassan district vide the FOC Number 26/2023-24 dated 23/11/2023 , Range Forest Officer, Alur Range, Alur has submitted the inquiry report after thorough investigation in the matter related to the FOC Number 26/2023-24 dated 23/11/2023.

Accordingly Inquiry under the Section 64-A of the Karnataka Forest Act, 1963 in the court of Authorized officer and Assistant Conservator of Forests Hassan Sub Division Hassan Division has been scheduled on 21.02.2024 at 11.00 AM. You are instructed to attend the referred inquiry with the following Documents.

1. Application to Government seeking grant of Land.
2. Grant order/Office memorandum relating to the grant of the land in the question/Contention.
3. Proceedings of the Sanction Committee/Officer.
4. Saguvali Cheeti issued by the Government.
5. Challan relating to submission of the evaluation of the referred land to the Government.
6. Authorized copy of the Saguvali chetti Register.
7. Mutation copy based on the Land grant and Saguvali Cheeti.
8. Government Document corroborating the claim that you are the authorized owner of the referred land .
9. Encumbrance certificate if the referred land is not granted to you in the first



10. You are instructed to carry valid Identity proof /Aadhar card during the Inquiry process

In Case if you do not attend the Inquiry on the scheduled date, it will be assumed that you have nothing to say and Final verdict will be delivered in your Absence.


 Asst. Conservator of Forests
 Assistant Conservator of Forests
 and Technical Assistant to
 Deputy Conservator of Forests,
 Hassan Division, Hassan.

To,
 Smt/Sri
 Dharmappa S/o Mallegowda, &
 Subbegowda S/o Mallegowda &
 Raju S/o Mallegowda
 Abbana Kopalu Village, K.Hosakote Hobli,
 Alur Taluk, Hassan.

Copy Forwarded to Range Forest Officer, Alur Range, Alur with the instructions to serve the Notice to the concerned through the Dy, Range Forest Officer, and submit the acknowledgement to this office. And instructed to attend the court along with documents of this said this case.